



High Court of Tripura
Agartala

Order No. 84

Dated, Agartala, the 27th August, 2015

It has come to the notice of Hon'ble the Chief Justice that sometimes conflicting orders are being passed in the matters filed by the same litigant. This is happening, because different Benches are taking up the matter. Therefore, Hon'ble the Chief Justice has been pleased to order that in future in any case where the interpretation or implementation of an earlier order passed by a Bench of this Court is involved, it shall be listed before the same Bench. If the same Bench is not available, then the matter be listed as per the roster.

By Order,

Sd/—

(S. Datta Purkayastha)
Registrar (Vigilance)

No.F. 40 (21)-HCT/BENCH/REGISTRY/2015/ 8408-23

August 27, 2015

Copy to: —

01. The Registrar (Judicial), High Court of Tripura, Agartala;
02. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
03. The Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar(s), High Court of Tripura, Agartala;
05. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
06. The Chief Librarian, High Court of Tripura, Agartala;
07. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
08. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
09. The Assistant Registrar(s), High Court of Tripura, Agartala;
10. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Superintendent(s), High Court of Tripura, Agartala;
12. The Court Master(s), High Court of Tripura, Agartala;
13. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
14. The Bench Clerk(s), High Court of Tripura, Agartala;
15. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala; and
16. Order File.

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27.8.15
(S. Datta Purkayastha)
Registrar (Vigilance)